

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

TRANSFERRED PETITION No. 99/2017
IN COMPANY PETITION No. 57/2016

DATED WEDNESDAY, THE 13th DAY OF FEBRUARY, 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL
SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT, 1956
SECTIONS 433 (e) & (f) AND 434 (1) (a) & 439 (1)(b)
AND
IN THE MATTER OF M/s. GLOBAL FINSOL PVT. LTD., BANGALORE

Axis Bank Limited,
Southern Recovery Cell,
2nd Floor, Karumathunilayam,
192, Anna Salai, Chennai – 600 002.

...

Petitioner

AND

m/S. global finsol PVT. LTD., BANGALORE,
(Formerly known as M/s. Team Life Care Company (India) Pvt. Ltd)
108/1, Ground Floor, 5th Cross,
3rd Main, MLA Labout, Bhhosandra,
Bengaluru – 560 094,

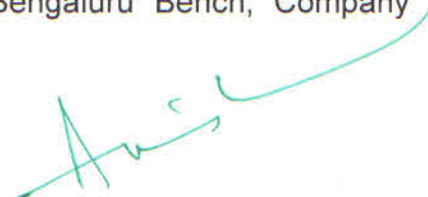
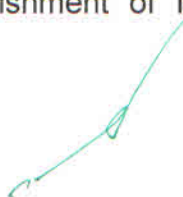
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Respondent

PRESENT: Shri Varadarajan Mohan,
Advocate,
"Sri Kamala Nivas",
101/3m 11th Cross,
8th Main, Malleswaram,
Bangalore – 560 003.

ORDER

This Company Application was originally filed before the Hon'ble High Court of Karnataka, Bangalore, and numbered as COP 57/2016. Consequent upon establishment of National Company Law Tribunal, Bengaluru Bench, Company



Petition No.57/2016 was transferred to this Tribunal and re-numbered as Transferred
Petition No.99/2017.

A memo is filed on behalf of Petitioner Company seeking permission to
withdraw the matter.

Heard the counsel for Petitioner Company. It is reported that the Petitioner
Company is withdrawing the Company Petition as the matter has been amicably
settled out of Court. Since, the petitioner company is withdrawing the application,
permission can be granted.

In the result, permission is granted to the Petitioner Company to withdraw the
Company Petition and as such TP No.99/2017 is dismissed as withdrawn.


(RATAKONDA MURALI)
MEMBER, JUDICIAL


(ASHOK KUMAR MISHRA)
MEMBER, TECHNICAL

psp.